NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No. 178/(MAH)/2017 Ma No. 409/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES:

Rehana Praveen Chaudhary

V/s.

Poonam Drums and Containers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
29	SANDAY D 1/b Misha	0 1 0.1	Santa R
	Ashish S.	Petitioner	Acathala

ORDER

MA 409/2017 in CP 178/241-242/NCLT/MB/MAH/2017

At request of the parties, list this matter on 12.1.2018 with a direction to complete pleadings in the matter and file reply within 10 days hereof and rejoinder, if any, within 10 days thereof.

The Petitioner Counsel having reported not pressing his Vakalatnama, at his request the Counsel is hereby discharged from the Vakalatnama given by the Petitioner.

List this matter on 12.1.2018.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)